THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) As per Smart Cities Mission guidelines, the Central Government proposes to give financial support to the extent of  $\stackrel{?}{\stackrel{\checkmark}}$  48,000 crore over five years *i.e.* an average of  $\stackrel{?}{\stackrel{\checkmark}}$  500 crore per city over the Mission period.

As on 15th November, 2019, the Government of India have released ₹ 18,614.10 crore to the States. A total of 5,151 projects worth of ₹ 2,05,018 crore have been proposed by these cities as part of their Smart City Proposals (SCP) that are under various stages of implementation. As of 15th November 2019, in 100 Smart Cities, 4,178 projects worth ₹ 1,49,519 crore have been tendered out, of which work orders for 3,376 projects worth ₹ 1,05,458 crore have been issued and 1,296 projects worth ₹ 23,170 crore have been completed.

New Delhi Municipal Corporation (NDMC) has been selected to be developed as a Smart City. In NDMC Smart City, as on 15th November, 2019, out of 97 projects amounting to ₹ 1281.87 crore, as many as 80 projects amounting to ₹ 427.93 crore have been completed, work orders have been issued in 10 projects amounting to ₹ 698.94 crore and tenders have been issued in 7 projects amounting to ₹ 155 crore.

## Land conversion policy in Delhi

1050. SHRI G. C. CHANDRASHEKHAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) details regarding Government conversion policy which allows conversion of built up residential commercial, mixed land use and industrial properties leasehold to freehold in Delhi;
- (b) number of properties converted from leasehold to freehold in Delhi during the last 3 years and revenue generated under conversion fee and various penalties on such properties;
- (c) number of re-entered cases accepted for conversion of leasehold property into the freehold property during the last three years; and
- (d) whether Ministry is planning to bring an amnesty scheme to settle the pending case of property conversion from leasehold to freehold in Delhi, if so, the details thereof and if not, the reason therefore?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) All built up residential commercial, industrial and mixed land use properties irrespective of area, for which the ownership rights have been conferred and lease deed executed and registered are eligible for conversion into freehold. The Conversion of tenure of property from leasehold to freehold is optional.

The Conversion is granted even if there is an unauthorized construction in the property and misuse of the property, subject to payment of damage and misuse charges. The conversion to freehold is not permitted in a property involving encroachment on Government/Public land.

- (b) 26,391 properties were converted from leasehold to freehold in Delhi during 1.4.2016 to 31.3.2019. The revenue generated during the process was approximately ₹753/- crores.
  - (c) Nil.
- (d) No, Sir. At present, the Ministry is not planning to bring about an amnesty scheme to settle the pending case of property conversion from leasehold to freehold in Delhi.

## Repair and maintenance in DDA flats, Dwarka

1051. SHRI A. VIJAYAKUMAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government has received complaints of falling off of roofs of staircases and damaged staircases from various pockets of DDA MIG Flats, Dwarka, particularly from Pocket-7, Sector-12, Dwarka;
  - (b) if so, the details thereof;
- (c) the time by when, action would be taken for repair and maintenance, looking into the vulnerability of threats of lives of the residents; and
  - (d) the reasons for delay in taking action so far?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) A reference has been received